

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1222  
ANSWERED ON:29.11.2006  
ADULTERATION IN EDIBLE OILS  
Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the edible oils are being adulterated on a large scale;
- (b) if so, the reaction of the Government in this regard;
- (c) the effective steps taken by the Government to check the adulteration in edible oils; and
- (d) the success achieved by the Government as a result thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d) No such specific report has been brought to the notice of this Ministry. However, as per the information provided by the Food (Health) Authorities of the States/Union Territories responsible for the implementation of the PFA Act, 1954 in their respective States/U.Ts, the percentage of adulteration in edible oils under the category of 'Edible Oils, Fats and Vanaspati', for the years 2001 to 2003 are as based on samples lifted and tested are as under:-

2001	11.24%
2002	10.37%
2003	10.08%

The standards of edible oils have been prescribed under the PFA Rules, 1955. The enforcement staff of the States/U.Ts draw random samples of various food articles including edible oils regularly. Action is taken under the provisions of the PFA Act, 1954 and Rules, 1955 against the offenders where samples of food articles are not found to be conforming to the prescribed standards.

The Food (Health) Authorities of the States/U.Ts have been advised from time to time to keep strict vigil on the quality of all food items including edible oils being sold in the markets and draw random food samples from all sources viz Manufacturers/Wholesalers and Retailers.